

[Mr. Speaker]

other House is an independent and sovereign House, and the Chairman or the presiding officer there may decide whatever he thinks proper according to the rules of that House. I do not question that. That is their business. But when the Whips are there, and the Government is the same, they ought to have some co-ordination. If a thing was being answered there, I should also have been informed of it.

The other day also, I was put in a very embarrassing and awkward position. The same thing has happened today also. What answers can I give to those hon. Members whose notices I have refused? That difficulty also must be realised by the Government.

Shri C. Subramaniam: I gave an indication of what I saw there, when I answered some of the short notice questions here. I have not given any more details there than what I have already mentioned here. Since the answer to the calling-attention-notice by the Minister of Irrigation and Power was pending in the other House I thought that the other House should know also what I had seen there, and that was why incidentally it was mentioned there. There was no intention to keep back any information from this House.

13.08 hrs.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS ETC. GIVEN BY MINISTERS

The Minister of Communication and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises

and undertakings given by Ministers during the various sessions of Third Lok Sabha:

- (i) Statement No. I—Ninth Session, 1964.
- (ii) Supplementary Statement No. II—Eighth Session, 1964.
- (iii) Supplementary Statement No. V—Seventh Session, 1964.
- (iv) Supplementary Statement No. VII—Sixth Session, 1963.
- (v) Supplementary Statement No. X—Fifth Session, 1963.
- (vi) Supplementary Statement No. XIII—Fourth Session, 1963.
- (vii) Supplementary Statement No. XIX—Second Session, 1963.

[Placed in Library. See Nos. L-3304/64 to LT- 3310/64].

श्री: रानसेवक यादव (बाराबकी): अध्यक्ष महोदय, जब भी कोई एम्बोरेस दिया जाता है तो हमेशा उस का उत्तर यही मिलता है कि इस के बारे में जानकारी हासिल की जा रही है। जानकारी मिल जायगी तब फिर सदन को दी जायगी। इस तरह के जो एम्बोरेसज दिये जाते हैं उनका मतलब क्या है, कागज भी खराब होता है और जानकारी भी नहीं दी जाती।

अध्यक्ष महोदय: यह तो एम्बोरेस कमेटी का काम है कि वह इस की पैरवी करे कि एम्बोरेस जो दिये जाते हैं उनका ठीक से पालन किया जाता है या नहीं।

श्री राम सेवक यादव: कोई उत्तर नहीं दिया जाता है। इस से कागज भी खराब होता है और जबकि भी नहीं दिया जाता है।

प्रधान मन्त्री : एयोंस कमेटी को
बतिये कि वह इस ती परको करे।

beg to lay on the Table a copy of
each of the following Reports:—

Shri Nath Pal (Rajapur): If you think it is in order, arising out of the statements showing action taken on assurances, I should like to point out that there was an assurance by the Home Minister, on your directive, that a further inquiry would be instituted and information supplied to the House at the earliest possible opportunity as to the allegations that **Shri Priya Gupta, M.P.** was ill-treated, and was taken from jail to jail without proper escort. A partial statement was made the other day, and then Government were asked to get the latest information in the light of the telegrams that we had received. May we know what the latest information is?

Mr. Speaker: It is not the general assurances that are open to be raised now. The hon. Minister has made a statement about particular assurances that were given, and this assurance about the treatment of **Shri Priya Gupta** is not one of them. So, how can I ask the Government about that?

DOCK WORKERS (ADVISORY COMMITTEE) AMENDMENT RULES

The Minister of Labour and Employment (Shri D. Sanjivayya): I beg to lay on the Table a copy of the Dock Workers (Advisory Committee) Amendment Rules, 1964, published in Notification No. S.O. 1491, dated the 25th April 1964, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.

ANNUAL REPORT OF TRADE MARKS REGIS- TRY AND ANNUAL ADMINISTRATION REPORT OF IMPORT AND EXPORT TRADE CONTROL ORGANISATION

The Minister of State in the Ministry of Home Affairs (Shri Hathl): On behalf of **Shri Manubhai Shih, I**

(i) Annual Report of the Trade Marks Registry for the year ending the 31st March 1964 under sec. 126 of the Trade and Merchandise Marks Act, 1958. [Placed in Library. See No. LT-3312/64].

(ii) Annual Administration Report of the Import and Export of the Import and Export Organisation for the year 1963-64. [Placed in Library. See No. LT-3316/64].

BOMBAY STATE PHARMACY COUNCIL (REORGANISATION) ORDER

The Minister of State in the Ministry of Home Affairs (Shri Hathl): I beg to lay on the Table a copy of the Bombay State Pharmacy Council (Reorganisation) Order, 1964, published in Notification No. S. O. 2814 dated the 17th August 1964, as corrected by Notification No. S.O. 3378 dated the 26th September 1964, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. See No. LT-3343/64].

ANNUAL REPORT, AUDITED ACCOUNTS AND GOVERNMENT REVIEW re. HMT; REPORT ON FIRE IN THE HEC

The Minister of Heavy Engineering in the Ministry of Industry and Supply (Shri T. N. Singh): I beg to lay on the Table a copy of each of the following papers:—

- (i) (a) Annual Report of the Hindustan Machine Tools Ltd., Bangalore, for the year 1963-64, along with the Audited Accounts, and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of sec-